

proposed to be disposed of are checked by a board of officers for possible re-utilization elsewhere. The requirements of Para Military Forces are also ascertained to see if some of the equipment can be used by them. The possibility of sale to friendly foreign countries is also explored. Those items which cannot be utilized or sold in any manner are sent to the Ordnance factories|Bokaro steel plant for melting.

(c) and (d). No Sir.

The sales of armaments have not resulted in losses because prices fetched by them are more than what would have been obtained after melting them and selling the metal as scrap. Some of the items declared obsolete are serviceable and therefore are useable by purchasers, otherwise they would not have purchased. Precautions, however, are taken against their re-export to unacceptable destinations by obtaining "end-user certificates" from importing countries.

12 hrs.

(Interruptions)**

MR. SPEAKER: Nothing will go on record.

(Interruptions)**

अध्यक्ष महोदय: इसमें कुछ भी नहीं है।

(Interruptions)**

MR. SPEAKER: Nothing will go on record.

(Interruptions)**

अध्यक्ष महोदय: अब बार की रिपोर्ट पर एलाउट नहीं करता हूँ।

There is nothing tangible that I can do at present.

Shri Narayan Datt Tiwari.

12.01 hrs.

PAPERS LAID ON THE TABLE
NOTIFICATIONS UNDER EM-
PLOYEE'S PROVIDENT FUNDS AND
MISCELLANEOUS PROVISIONS
ACT

THE MINISTER OF PLANNING
AND LABOUR (SHRI NARAYAN
DATT TIWARI): I beg to lay on the
Table—

(1) A copy of Notification No. G.S.R. 602(E) (Hindi and English versions) published in Gazette of India dated the 27th November, 1980 adding the Brick Industry to Schedule I of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952, under sub-section (2) of section 4 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

(2) A copy of the Employees Provident Funds (Fifth Amendment) Scheme, 1980 (Hindi and English versions) published in Notification No. G.S.R. 665(E) in Gazette of India, dated the 29th November, 1980, under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. [Placed in Library. See No. LT-1535/80].

RE. ADJOURNMENT MOTIONS ETC.

PROF. MADHU DANAVATE
(Rajapur): Sir, you please see the
Times of India.

MR. SPEAKER: I have seen it....

(Interruptions)**

MR. SPEAKER: There is nothing. I cannot act on unconfirmed reports....

(Interruptions) I cannot go on asking the government to clarify. If it looks important to me, I will do it....

(Interruptions)**

MR. SPEAKER: Nothing will go on record.

श्री रामावतार झांसी (पटना): मैं ने एजॉर्नमेंट माँगा है। पटना में मँथली